

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 278/2013

(Arising out of impugned final judgment and order dated 22/08/2012
in CRLA No. 832/2007 passed by the High Court Of Karnataka Circuit
Bench At Dharwad)

RAMDAS S/O KHELU NAIK

Petitioner(s)

VERSUS

KRISHNANAND S/O VISHNU NAIK

Respondent(s)

(With Office Report)

Date : 15/07/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI
HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s)

Mr. Manjunath Meled, Adv.
Mr. Anil Kumar ,Adv.

For Respondent(s)

Mr. Anish Kumar Gupta ,Adv.
Ms. Deep Shikha Bharati, Adv.
Mr. R.D. Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard parties at length today.

Hearing concluded.

The Judgment is reserved.

(VISHAL ANAND)
COURT MASTER

(INDU POKHRIYAL)
COURT MASTER

Signature Not Verified

Digitally signed by
Vishal Anand
Date: 2014.07.23
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